

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4296/2017

(Arising out of impugned final judgment and order dated 22-02-2017 in AS No. 38659/2016 passed by the High Court of Judicature at Allahabad)

DILIP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 42530/2017 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 44626/2017 and IA No.86592/2017- EXEMPTION FROM FILING O.T. and IA No.125040/2017-I/A FOR VACATION OF INTERIM ORDER GRANTING PROTECTION FROM ARREST)

Date : 21-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Ajay Kumar Talesara, AOR
Mr. Bhuvesh Chauhan, Adv.

For Respondent(s) Mr. Akshay Amritanshu, Adv.
Mr. Ajay Kumar Pandey, Adv.
Mr. Vishnu Shankar Jain, AOR

Ms. Rashmi Singh, AOR(Letter by)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated on behalf of respondent to adjourn the matter on personal ground, matter is adjourned.

As prayed, list ON 19th July, 2022.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)